

* Not reported by States.

(b) and (c) The loan portion of Self Urban Micro Enterprises (SUME) of earlier Nehru Rozgar Yojana is provided by Commercial Banks. Some States have reported that due to apprehension of poor recovery position the banks are not always coming forward for providing loans to the intended beneficiaries. From time to time Government has taken up the matter with the Reserve Bank of India for advising the Commercial Banks to cooperate with the implementing agencies for sanctioning projects.

Repeal of Urban Land Ceiling Regulation Act

928. SHRI K.M. KHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government have approved repeal of the Urban Land Ceiling Regulation Act;

(b) if so, the details thereof;

(c) whether the move will ensure a house for each family and benefit the common man in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government have decided to repeal Urban Land (Ceiling and Regulation) Act, 1976. The Act will stand repealed after completion of the prescribed legislative process and other related formalities. The Urban Land (Ceiling & Regulation) Repeat Bill, 1988 was, therefore, introduced in the Lok Sabha on 11.6.98. The Bill have now, been referred to the Parliamentary Standing Committee on Urban and Rural Development, for examination and report. The Committee has invited views from experts/interested parties/organisations and individuals in order to examine the Bill.

(c) and (d) The proposed repeal of the Act, alongwith some other incentives and simplification of administrative procedures is expected to revive the stagnant housing industry and provide affordable living accommodation. There will be speedy growth in the housing sector and investment will be attracted for housing and other infrastructure sectors.

कर्मचारियों के लिए सरकारी आवास

929. श्री पुनव्वर हसन: क्या शहरी कार्य और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विभिन्न श्रेणियों में कार्यरत केन्द्रीय सरकार के कर्मचारी सरकारी आवास प्राप्त करने में विफल रहे हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार विभिन्न श्रेणियों के कर्मचारियों को शीघ्रता से आवास उपलब्ध करने के लिए क्या कदम उठा रही है?

शहरी कार्य और रोजगार मंत्री (श्री राम जेटमलानी): (क) जी हां।

(ख) चालू आवंटन वर्ष के लिए मांगे गए सीमित आवेदन पत्रों की संख्या के आधार पर दिल्ली में केन्द्र सरकार के 31,774 कर्मचारी सामान्य पूल आवास की विभिन्न श्रेणियों के लिए आवंटन की प्रतीक्षा में हैं।

(ग) शीघ्रता से सामान्य पूल आवास मुहैया कराने के लिए सरकार संसाधनों के दबाव के बावजूद आवास स्टाक में विस्तार हेतु आवश्यक उपाय कर रही है। नौवीं योजना अवधि के दौरान, दिल्ली में 1178 आवासीय इकाइयां निर्मित करने का प्रस्ताव है।

Prime Land Gifted by DDA

930. SHRI K.R. MALKANI: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) whether it is fact that DDA has gifted 5.5 acres of prime land, worth about Rs. 4 crores, near Qutab Minar to a trust headed by the wife of an Ex-Minister, (vide, Indian Express 5th July, 1997);

(b) whether this trust has been allowed